

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) No.07 of 2021

(Under Section 421 of the Companies Act, 2013)

**(Arising out of Order dated 12.01.2021 in MA.32 of 2020 in CP/565/IB/2017
passed by the Hon'ble National Company Law Tribunal, Chennai)**

In the matter of:

Mr. S.Irudaya Nathan Appellant
Scheme Proponent of M/s Air Carnival Pvt.Ltd.
No.7/8, Licy Villa, Palaniappa Nagar,
Ramanathapuram
Coimbatore 641 015

V.

Mr.G.V.Ravikumar Respondent
Liquidator of M/s Air Carnival Pvt.Ltd.
34-36-38, New Hospital Road
Erode, Tamil Nadu

Present

For Appellant : Mr.P.James Victor Rajkumar, Advocate
For Respondent : Mr. B.Ramanakumar, Advocate

ORDER
(VIRTUAL MODE)

For Respondent Mr.B.Ramanakumar, the Learned Counsel appears and prays time to file 'Reply/Response/Counter' of the Respondent and he is permitted to file 'Reply/response/Counter' of the Respondent by 15.4.2021, through email as well as of 'Hard copy' before the Registry.

2. The Learned Counsel for the Respondent shall serve a copy of the Reply/Response/Counter of the Respondent to the Learned Counsel for the 'Appellant' one week before the next date of hearing.

3. It is open to the Learned Counsel for the 'Appellant' to file 'Rejoinder', if any, within 5 days thereafter, ofcourse, after serving the copy of the same to the Learned Counsel for the 'Respondent', well in advance of the next date of hearing.

3. The 'Office of the Registry' is directed to List the matter on 15.4.2021.

[Justice Venugopal M]
Member (Judicial)

[V.P. Singh]
Member (Judicial)

25.3.2021

HR